

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.15/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 27.10.2016 and actually held on 03.11.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri J.D. Giri, Vice President	AEPC

The agenda for meeting No.15/AM-17 dated 27.10.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 15/84-ALC3/2016 **MEETING DATE** : 27.10.2016

- | | | |
|---|--|---|
| 1 | <p>Case No.:2/7/84-ALC3/2016 Party Name:PASHUPATI POLYTEX PVT. LTD.</p> <p>HQ File :01/84/050/00091/AM17/ RLA File :61/24/040/00081/AM14/</p> <p>Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the hard copy of the application. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p> | <p>Meet No/Date:15/84-ALC3/2016
27.10.2016</p> <p>Lic.No/Date:6110001156
06.03.2014</p> <p>Status:Reject</p> |
| 2 | <p>Case No.:28/9/84-ALC3/2016 Party Name:ADITYA BIRLA NUVO LIMITED..</p> <p>HQ File :01/84/050/00157/AM17/ RLA File :02/24/040/00050/AM16/</p> <p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to RA, Kolkata on 22.09.2016 to check the per kg CIF value of Acrylic Top. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.</p> | <p>Meet No/Date:15/84-ALC3/2016
27.10.2016</p> <p>Lic.No/Date:0210205929
26.06.2015</p> <p>Status:Deferred</p> <p>Defer Date:24.11.2016</p> |
| 3 | <p>Case No.:2/25/84-ALC3/2015 Party Name:SACOS INDIGO PRIVATE LIMITED</p> <p>HQ File :01/84/050/00283/AM16/ RLA File :56/24/040/00029/AM16/</p> <p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.</p> | <p>Meet No/Date:15/84-ALC3/2016
27.10.2016</p> <p>Lic.No/Date:5610004753
20.11.2015</p> <p>Status:Deferred</p> <p>Defer Date:24.11.2016</p> |
| 4 | <p>Case No.:18/9/84-ALC3/2016 Party Name:BHARAT SILKS</p> <p>HQ File :01/84/050/00147/AM17/ RLA File :07/24/040/00239/AM16/</p> <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.</p> | <p>Meet No/Date:15/84-ALC3/2016
27.10.2016</p> <p>Lic.No/Date:0710109091
26.11.2015</p> <p>Status:Deferred</p> <p>Defer Date:24.11.2016</p> |

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Case No.:4/1/84-ALC3/2016 Party Name: SUPERHOUSE LTD., Meet No/Date:15/84-ALC3/2016 Status:Reject
27.10.2016

5 HQ File :01/84/050/00473/AM16/ RLA File Lic.No/Date:0610038273
:06/24/040/00039/AM16/ 09.12.2015

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. Reply not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/1/84-ALC3/2016 Party Name: CHOWDHARY OVERSEAS LIMITED Meet No/Date:15/84-ALC3/2016 Status:Deferred
27.10.2016

6 HQ File :01/84/050/00474/AM16/ RLA File Lic.No/Date:0610038278 Defer
:06/24/040/00041/AM16/ 16.12.2015 Date:24.11.2016

Decision : The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:3/1/84-ALC3/2016 Party Name: CLASSIC BINDING INDUSTRIES Meet No/Date:15/84-ALC3/2016 Status:Deferred
27.10.2016

7 HQ File :01/84/050/00472/AM16/ RLA File Lic.No/Date:0310802103 Defer
:03/94/040/00890/AM16/ 29.01.2016 Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

Case No.:8/3/84-ALC3/2016 Party Name: SURE SAFETY INDIA PVT LTD Meet No/Date:15/84-ALC3/2016 Status:Approved
27.10.2016

8 HQ File :01/84/050/00010/AM17/ RLA File Lic.No/Date:3410041959
:34/24/040/00316/AM16/ 10.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/5/84-ALC3/2016 Party Name: SURE SAFETY INDIA PVT LTD Meet No/Date:15/84-ALC3/2016 Status:Approved
27.10.2016


9 HQ File :01/84/050/00039/AM17/ RLA File Lic.No/Date:3410041960
:34/24/040/00322/AM16/ 10.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/5/84-ALC3/2016 Party Name: SURE SAFETY INDIA PVT LTD Meet No/Date:15/84-ALC3/2016 Status:Approved
27.10.2016

10 HQ File RLA File Lic.No/Date:3410041961



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:01/84/050/00043/AM17/ :34/24/040/00320/AM16/ 10.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/3/84-ALC3/2016 **Party Name:**ARVIND LIMITED **Meet No/Date:**15/84-ALC3/2016 **Status:**Deferred
27.10.2016

11 **HQ File** **RLA File** **Lic.No/Date:**0810137400 **Defer**
:01/84/050/00008/AM17/ :08/24/040/00437/AM16/ 11.03.2016 **Date:**24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 14.09.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:5/3/84-ALC3/2016 **Party Name:**ARVIND OG NONWOVENS PRIVATE LIMITED **Meet No/Date:**15/84-ALC3/2016 **Status:**Deferred
27.10.2016

12 **HQ File** **RLA File** **Lic.No/Date:**0810137423 **Defer**
:01/84/050/00007/AM17/ :08/24/040/00434/AM16/ 15.03.2016 **Date:**24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 27.08.2016. NC decided to defer the case for re-listing on 24.11.2016.

Case No.:4/5/84-ALC3/2016 **Party Name:**POOJA INTERNATIONAL **Meet No/Date:**15/84-ALC3/2016 **Status:**Reject
27.10.2016

HQ File :01/84/050/00036/AM17/ **RLA File** **Lic.No/Date:**0510397999
:05/24/040/00617/AM16/ 21.03.2016

13 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/5/84-ALC3/2016 **Party Name:**SIDDARTH KAPOOR **Meet No/Date:**15/84-ALC3/2016 **Status:**Deferred
27.10.2016

14 **HQ File** **RLA File** **Lic.No/Date:**0210206564 **Defer**
:01/84/050/00037/AM17/ :02/24/040/00206/AM16/ 22.03.2016 **Date:**24.11.2016

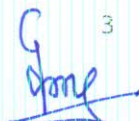
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 03.10.2016. NC decided to ask the firm to appear PH before NC on 24.11.2016 with CAD and Sample of the product. The case stands deferred for re-listing on 24.11.2016.


Case No.:16/5/84-ALC3/2016 **Party Name:**SHAUN FILAMENTS. **Meet No/Date:**15/84-ALC3/2016 **Status:**Deferred
27.10.2016

15 **HQ File** **RLA File** **Lic.No/Date:**1710006291 **Defer**
:01/84/050/00048/AM17/ :17/24/040/00133/AM16/ 22.03.2016 **Date:**24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency



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letter has been issued to the firm on 22.09.2016 to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 24.11.2016.

Case No.:7/7/84-ALC3/2016 **Party Name:**SP EXIMS **Meet No/Date:**15/84-ALC3/2016
27.10.2016 **Status:**Deferred

HQ File **RLA File** **Lic.No/Date:**0410161763 **Defer**
:01/84/050/00096/AM17/ :04/24/040/00281/AM16/ 31.03.2016 **Date:**24.11.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:8/7/84-ALC3/2016 **Party Name:**SP EXIMS **Meet No/Date:**15/84-ALC3/2016
27.10.2016 **Status:**Deferred

HQ File **RLA File** **Lic.No/Date:**0410161765 **Defer**
:01/84/050/00097/AM17/ :04/24/040/00282/AM16/ 01.04.2016 **Date:**24.11.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:17/5/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016
27.10.2016 **Status:**Approved

HQ File **RLA File** **Lic.No/Date:**0510398172
:01/84/050/00049/AM17/ :05/24/040/00011/AM17/ 12.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 04.10.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/9/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016
27.10.2016 **Status:**Approved

HQ File **RLA File** **Lic.No/Date:**0510398171
:01/84/050/00132/AM17/ :05/24/040/00010/AM17/ 12.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 04.10.2016. Accordingly, Committee decided to ratify the norms in respect of the

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Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:33/5/84-ALC3/2016 **Party Name:**SURE SAFETY INDIA PVT LTD **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

HQ File :01/84/050/00065/AM17/ RLA File :34/24/040/00010/AM17/ Lic.No/Date:3410042083 19.04.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:35/5/84-ALC3/2016 **Party Name:**CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Reject

HQ File :01/84/050/00067/AM17/ RLA File :52/24/040/00003/AM17/ Lic.No/Date:5210041867 21.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/3/84-ALC3/2016 **Party Name:**ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Reject

HQ File :01/84/050/00003/AM17/ RLA File :08/24/040/00030/AM17/ Lic.No/Date:0810137775 27.04.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/3/84-ALC3/2016 **Party Name:**ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Reject

HQ File :01/84/050/00004/AM17/ RLA File :08/24/040/00033/AM17/ Lic.No/Date:0810137776 27.04.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with

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justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:24/13/84-ALC3/2016 Party Name:SHAHI EXPORTS Meet No/Date:15/84-
PVT. LTD. ALC3/2016 Status:Approved
27.10.2016

HQ File RLA File Lic.No/Date:0710109728
24 :01/84/050/00255/AM17/ :07/24/040/00031/AM17/ 27.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/5/84-ALC3/2016 Party Name:CITIZEN Meet No/Date:15/84-
TECHNICAL TEXTILES ALC3/2016 Status:Deferred
PRIVATE LIMITED. 27.10.2016

25 HQ File RLA File Lic.No/Date:5210041879
:01/84/050/00068/AM17/ :52/24/040/00008/AM17/ 04.05.2016 Defer
Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 21.10.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 24.11.2016.

Case No.:2/5/84-ALC3/2016 Party Name:BUILDMET Meet No/Date:15/84-
FIBRES PVT LTD., ALC3/2016 Status:Deferred
27.10.2016

26 HQ File RLA File Lic.No/Date:0710109837
:01/84/050/00034/AM17/ :07/24/040/00056/AM17/ 19.05.2016 Defer
Date:24.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 24.11.2016.

Case No.:7/13/84-ALC3/2016 Party Name:SUN RISE NETS Meet No/Date:15/84-
ALC3/2016 Status:Deferred
27.10.2016

27 HQ File RLA File Lic.No/Date:2610012756
:01/84/050/00238/AM17/ :26/24/040/00007/AM17/ 23.05.2016 Defer
Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:16/9/84-ALC3/2016 Party Name:MTV EXPORTS Meet No/Date:15/84-
ALC3/2016 Status:Deferred
27.10.2016

28 HQ File RLA File Lic.No/Date:0310805119
:01/84/050/00145/AM17/ :03/95/040/00170/AM17/ 01.06.2016 Defer
Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the CAD of the product. The case stands deferred for re-listing on 24.11.2016.

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Case No.:24/9/84-ALC3/2016 **Party Name:**A.M.VINYL PVT.LTD.. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

29 **HQ File** **RLA File** **Lic.No/Date:**0510398728 **Defer**
:01/84/050/00153/AM17/ :05/23/040/00106/AM17/ 03.06.2016 **Date:**24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:27/9/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

30 **HQ File** **RLA File** **Lic.No/Date:**0510398719
:01/84/050/00156/AM17/ :05/24/040/00104/AM17/ 03.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 04.10.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:38/9/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

31 **HQ File** **RLA File** **Lic.No/Date:**0510398718
:01/84/050/00167/AM17/ :05/24/040/00103/AM17/ 03.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/11/84-ALC3/2016 **Party Name:**SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.) **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

HQ File **RLA File** **Lic.No/Date:**0510398717
:01/84/050/00186/AM17/ :05/24/040/00107/AM17/ 03.06.2016

32 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/221/2016 –TSW dated 28.09.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament Yarn (Partially Oriented Yarn (POY) 65 to 900 D in different shades)	50.000 KG	Polypropylene Granules	1.04 Kg/kg of export product

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/9/84-ALC3/2016 **Party Name:**AERO FIBRE PRIVATE LIMITED **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

33 **HQ File** **RLA File** **Lic.No/Date:**0310805368

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/9/84-ALC3/2016 **Party Name:**SAATI KUSUMGAR INDIA PVT. LTD. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00141/AM17/ RLA File :03/95/040/00212/AM17/ Lic.No/Date:0310805560 16.06.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:14/9/84-ALC3/2016 **Party Name:**SAATI KUSUMGAR INDIA PVT. LTD. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00143/AM17/ RLA File :03/95/040/00211/AM17/ Lic.No/Date:0310805559 16.06.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:10/9/84-ALC3/2016 **Party Name:**CLASSIC BINDING INDUSTRIES **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00139/AM17/ RLA File :03/94/040/00231/AM17/ Lic.No/Date:0310805612 20.06.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:45/9/84-ALC3/2016 **Party Name:**ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00174/AM17/ RLA File :08/24/040/00122/AM17/ Lic.No/Date:0810138208 24.06.2016 **Defer** Date:24.11.2016

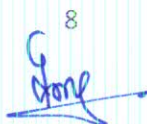
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.


Case No.:15/9/84-ALC3/2016 **Party Name:**SUPREME NONWOVEN INDUSTRIES PVT LTD **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00144/AM17/ RLA File :03/95/040/00250/AM17/ Lic.No/Date:0310805741 28.06.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm



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have not furnished their reply dated 12.10.2016 as desired by NC which was issued on 29.08.2016 to give the justification for higher wastage claimed alongwith the manufacturing process at each stage of the product. NC decided to defer the case for 24.11.2016.

Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status:Deferred
39 HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:46/9/84-ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status:Deferred
40 HQ File :01/84/050/00175/AM17/	RLA File :05/23/040/00171/AM17/	Lic.No/Date:0510398982 04.07.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:19/9/84-ALC3/2016	Party Name:WHITE FIELDS APPAREL	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status:Deferred
41 HQ File :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage with CAD of the product in this case. The case stands deferred for re-listing on 24.11.2016.

Case No.:25/9/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status:Approved
42 HQ File :01/84/050/00154/AM17/	RLA File :05/24/040/00150/AM17/	Lic.No/Date:0510398993 05.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status:Deferred
43 HQ File :01/84/050/00173/AM17/	RLA File :31/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The case stands deferred for re-listing on 24.11.2016.

	Case No.: 1/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Approved
44	HQ File :01/84/050/00130/AM17/	RLA File :05/24/040/00173/AM17/	Lic.No/Date:0510399118 18.07.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.: 2/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Approved
45	HQ File :01/84/050/00131/AM17/	RLA File :05/24/040/00174/AM17/	Lic.No/Date:0510399119 18.07.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.: 47/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Approved
46	HQ File :01/84/050/00176/AM17/	RLA File :05/24/040/00185/AM17/	Lic.No/Date:0510399210 25.07.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.: 2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Deferred
47	HQ File :01/84/050/00233/AM17/	RLA File :08/24/040/00169/AM17/	Lic.No/Date:0810138416 04.08.2016	Defer Date:24.11.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.			
	Case No.: 12/15/84-ALC3/2016	Party Name:JAI CORP LIMITED	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Approved
48	HQ File :01/84/050/00270/AM17/	RLA File :03/94/040/00279/AM17/	Lic.No/Date:0310806863 04.08.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:14/15/84-ALC3/2016 **Party Name:**SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

49 **HQ File** :01/84/050/00272/AM17/ **RLA File** :32/24/040/00012/AM17/ **Lic.No/Date:**3210077950 04.08.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit sample of the product. The case stands deferred for re-listing on 24.11.2016.

Case No.:20/13/84-ALC3/2016 **Party Name:**AKR TEXTILE. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

50 **HQ File** :01/84/050/00251/AM17/ **RLA File** :32/24/040/00013/AM17/ **Lic.No/Date:**3210077951 05.08.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:13/13/84-ALC3/2016 **Party Name:**CIL TEXTILES PRIVATE LIMITED **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

HQ File :01/84/050/00244/AM17/ **RLA File** :56/24/040/00026/AM17/ **Lic.No/Date:**561000496 8 08.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/348/2016 -TSW dated 15.11.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
51	100% Cotton Dyed Fabric (Fire Retarded Fabric)	15600 Kg	1. Chemical Evoral FLT	0.0544 Kg/Kg of export product
			2. Chemical FR 6040/33	0.4563 Kg/Kg of export product
			3. Chemical UKANOL RUN 01	0.03055 Kg/Kg of export product

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:14/13/84-ALC3/2016 **Party Name:**FLEXITUFF INTERNATIONAL LTD **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

52 **HQ File** :01/84/050/00245/AM17/ **RLA File** :56/24/040/00022/AM17/ **Lic.No/Date:**5610004967 08.08.2016 **Defer** Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:17/13/84-ALC3/2016 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

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HQ File :01/84/050/00248/AM17/	RLA File :35/24/040/00028/AM17/	Lic.No/Date:3510045003 09.08.2016	Defer Date:24.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.: 18/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Deferred
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54 HQ File :01/84/050/00249/AM17/	RLA File :35/24/040/00027/AM17/	Lic.No/Date:3510045004 09.08.2016	Defer Date:24.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.: 23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Deferred
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55 HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date:24.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to TC, Mumbai for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.: 13/15/84-ALC3/2016	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Approved
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56 HQ File :01/84/050/00271/AM17/	RLA File :02/24/040/00079/AM17/	Lic.No/Date:0210206879 09.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 15/13/84-ALC3/2016	Party Name:TECHNO EXPORTS	Meet No/Date:15/84-ALC3/2016 27.10.2016	Status: Approved
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57 HQ File :01/84/050/00246/AM17/	RLA File :10/24/040/00046/AM17/	Lic.No/Date:1010059580 10.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/351/2016 –TSW dated 26.10.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Boot Scraper of Size 14 X 2 (containing 360000 nos coir fibre brush 46.5 cm and 40000 nos of 50 cm length)	36000 nos	1. Coir Fibre Brush 46.5 cm length	Net to net
			2. Coir fibre brush 50 cm length	Net to net
2.	Wire Brush Mat Size 18X30 (containing 460000 nos. Cori fibre brush 46.50 cm length)	20000 nos	1. Coir Fibre Brush 46.5 cm length	Net to net
			2. Coir fibre brush 50 cm length	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/13/84-ALC3/2016 **Party Name:**FASHION ACCESSORIES **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

58 HQ File :01/84/050/00242/AM17/ RLA File :05/23/040/00219/AM17/ Lic.No/Date:0510399457 12.08.2016 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:2/11/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

59 HQ File :01/84/050/00187/AM17/ RLA File :05/24/040/00244/AM17/ Lic.No/Date:0510399501 19.08.2016 Defer Date:24.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.:3/11/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

60 HQ File :01/84/050/00188/AM17/ RLA File :05/24/040/00246/AM17/ Lic.No/Date:0510399502 19.08.2016 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.:4/11/84-ALC3/2016 **Party Name:**PINNACLE CLOTHING CO., **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

61 HQ File :01/84/050/00189/AM17/ RLA File :05/24/040/00245/AM17/ Lic.No/Date:0510399503 19.08.2016 Defer Date:24.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

62 **Case No.:**19/13/84-ALC3/2016 **Party Name:**AMRIT EXPORTS PVT. LTD. **Meet No/Date:**15/84-ALC3/2016 **Status:**Deferred

27.10.2016
 HQ File :01/84/050/00250/AM17/ RLA File :02/24/040/00086/AM17/ Lic.No/Date:0210206920 23.08.2016 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:5/13/84-ALC3/2016 Party Name:SP EXIMS Meet No/Date:15/84-ALC3/2016 27.10.2016 **Status:Deferred**

HQ File :01/84/050/00236/AM17/ RLA File :04/24/040/00084/AM17/ Lic.No/Date:0410162218 24.08.2016 Defer Date:24.11.2016

63 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the following information in this case:

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The case stands deferred for re-listing on 24.11.2016.

Case No.:12/13/84-ALC3/2016 Party Name:SUDARSHAN JEANS PRIVATE LIMITED Meet No/Date:15/84-ALC3/2016 27.10.2016 **Status:Deferred**

64 HQ File :01/84/050/00243/AM17/ RLA File :31/83/040/00063/AM17/ Lic.No/Date:3110066319 31.08.2016 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.10.2016 through email to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:6/13/84-ALC3/2016 Party Name:SHREE KRISHNA SILK Meet No/Date:15/84-ALC3/2016 27.10.2016 **Status:Approved**

65 HQ File :01/84/050/00237/AM17/ RLA File :52/24/040/00035/AM17/ Lic.No/Date:5210042016 01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/13/84-ALC3/2016 Party Name:CREEMOS INTERNATIONAL LTD. Meet No/Date:15/84-ALC3/2016 27.10.2016 **Status:Approved**

HQ File :01/84/050/00257/AM17/ RLA File :06/24/040/00017/AM17/ Lic.No/Date:0610038443 01.09.2016

66 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/347/2016 –TSW dated 26.10.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Rugs for Horses made of 600D Oxford Fabric, 100%	3333.33 KG	1. 33500 meter – 600D oxford fabric. 100% polyester.	1.05 Kg/Kg content contains in export

	Polyester, 3000 X3000 waterproof and breathable, 230 gsm-PU coating, 60"width color navy-11428.57 Kg and 600 D oxford fabric, 100% polyester, waterproof, 230 gsm-240 gsm, PU coating 60" width color royal blue		3000 X3000 waterproof and breathable, 230 gsm-240 gsm, PU coating, 60" width, color navy	product
		2.	9200 meter – 600D oxford fabric, 100% polyester, waterproof, 230 gsm-240 gsm, PU coating, 60"width, color royal blue	1.05 Kg/Kg content contains in export product

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/15/84-ALC3/2016 **Party Name:**RICHA GLOBAL EXPORTS P. LTD. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

HQ File :01/84/050/00274/AM17/ **RLA File** :05/24/040/00279/AM17/ **Lic.No/Date:**0510399597 01.09.2016

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/13/84-ALC3/2016 **Party Name:**AKR TEXTILE. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00247/AM17/ **RLA File** :32/24/040/00018/AM17/ **Lic.No/Date:**3210077981 09.09.2016 **Defer Date:**24.11.2016

68

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:15/15/84-ALC3/2016 **Party Name:**RICHA GLOBAL EXPORTS P. LTD. **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Approved

HQ File :01/84/050/00273/AM17/ **RLA File** :05/24/040/00290/AM17/ **Lic.No/Date:**0510399672 09.09.2016

69

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/15/84-ALC3/2016 **Party Name:**THREADS (INDIA) LIMITED **Meet No/Date:**15/84-ALC3/2016 27.10.2016 **Status:**Deferred

HQ File :01/84/050/00268/AM17/ **RLA File** :06/24/040/00019/AM17/ **Lic.No/Date:**0610038450 14.09.2016 **Defer Date:**24.11.2016

70

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

71 Case No.:8/15/84-ALC3/2016 **Party Name:**ARVIND **Meet No/Date:**15/84- **Status:**Deferred

	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	ALC3/2016 27.10.2016	
HQ File :01/84/050/00266/AM17/	RLA File :08/24/040/00218/AM17/	Lic.No/Date:0810138682 16.09.2016	Defer Date:24.11.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.			
Case No.:9/15/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
72 HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	Defer Date:24.11.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.			
Case No.:11/15/84-ALC3/2016	Party Name:FIBRE IMPEX	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
73 HQ File :01/84/050/00269/AM17/	RLA File :32/24/040/00019/AM17/	Lic.No/Date:3210077993 30.09.2016	Defer Date:24.11.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.			
Case No.:1/15/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
74 HQ File :01/84/050/00259/AM17/	RLA File :05/24/040/00325/AM17/	Lic.No/Date:0510400032 05.10.2016	Defer Date:24.11.2016
Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.			
Case No.:2/15/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
75 HQ File :01/84/050/00260/AM17/	RLA File :05/24/040/00326/AM17/	Lic.No/Date:0510400033 05.10.2016	Defer Date:24.11.2016
Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.			
Case No.:3/15/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
76 HQ File :01/84/050/00261/AM17/	RLA File :05/24/040/00328/AM17/	Lic.No/Date:0510400035 05.10.2016	Defer Date:24.11.2016
Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.			

Case No.: 4/15/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date: 15/84-ALC3/2016 27.10.2016	Status: Deferred
77 HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.: 6/15/84-ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date: 15/84-ALC3/2016 27.10.2016	Status: Deferred
78 HQ File :01/84/050/00264/AM17/	RLA File :30/24/040/00025/AM17/	Lic.No/Date:3010103866 19.10.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 24.11.2016.

Case No.: 5/15/84-ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date: 15/84-ALC3/2016 27.10.2016	Status: Deferred
79 HQ File :01/84/050/00263/AM17/	RLA File :05/23/095/00003/AM17/	Lic.No/Date:0510400196 20.10.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.: 7/15/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date: 15/84-ALC3/2016 27.10.2016	Status: Deferred
80 HQ File :01/84/050/00265/AM17/	RLA File :02/24/040/00138/AM17/	Lic.No/Date:0210207095 21.10.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 24.11.2016.

(81)

Case No.234	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 15AM-17 dt 27.10.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not been appeared before NC on 04.10.2016 in this case. NC decided to defer the case for re-listing on 24.11.2016.	

(82)

Case No.235	M/s. Maya Exports Corporation
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	
Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly Committee decided to re-fix the norms in respect of the Advance Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed now
1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style: Ninni	23,663 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"	2.00 sq. meter per piece	2.329 Sqm/Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(83)

Case No.236	M/s. Maya Exports Corporation
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/100/AM-15/DES-V
RA. F.No. 05/24/040/103/AM15	

Request for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014. Accordingly Committee decided to re-fix the norms in respect of the Advance Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed now
1.	Ladies Top with lining made of 57% Cotton 43% Polyamide knitted dyed lace fabric : GSM-115+/-10%	11,004 Nos	57% Cotton 43% Polyamide knitted dyed lace fabric, GSM-115+/-10%, width-60"	2.07 Sq.Meter per piece	2.405 Sqm/Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(84)

Case No.237	M/s. Surgeine Healthcare India Pvt. Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00365/AM-16/DES-V
RA. F.No. 05/24/040/00422/AM16	
Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to defer the case for re-listing on 24.11.2016.

(85)

Case No.238	M/s. Shankar Packagings
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to send the application to DIPP for their comments and defer the case for relisted on 24.11.2016.	

(86)

Case No.239	M/s. Shankar Packagings
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to send the application to DIPP for their comments and defer the case for relisting on 24.11.2016.	

(87)

Case No.240	M/s. Shankar Packagings
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to send the application to DIPP for their comments and defer the case for relisting on 24.11.2016.	

(88)

Case No.241	M/s. Modern Apparels
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12 RA. F.No. 03/95/040/00161/AM12	

19

Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 23.09.2016 to furnish the Measurement Chart, CAD, Sketch or Sample. Reply has been received from the firm on 28.09.2016. NC decided to defer the case for re-listing on 24.11.2016.

(89)

Case No.242	M/s. Maya Exports Corporation
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has informed over phone and also vide their letter dated 03.08.2016 that they have not to attend PH due to their concern person has hospitalised due to some serious illness and request to give another date for PH. NC decided to defer the case for re-listing on 24.11.2016.

(90)

Case No.243	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

(91)

Case No.244	M/s. Pioneer Embroideries Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00440/AM-16/DES-V
RA. F.No. 03/95/040/00531/AM16	

Request for re-consider /fixation of norms against Adv. Authorisation No.0310800297 dated 18.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-consider /fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 4/84 dated 26.05.2016. NC decided to refer the case to DC(MSME) and TC Noida for examine/comments of the case. The case stands deferred for re-listing on 24.11.2016.

(92)

Case No. 245	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 15/AM-17 dt 027.10.2016	File No.01/84/050/00034/AM-16 /DES-V

Request for re-fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015 which was rejected by NC in its meeting No. 02/84 dated 28.04.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments. Accordingly, NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

(93)

Case No.246	M/s. Chelsea Mills Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.	

(94)

Case No.247	M/s. Uniray Medical LLP
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 06.10.2016. NC decided to defer the case for re-listing on 24.11.2016.	

(95)

Case No. 248	M/s. Bharat Silks
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/050/393/AM-14 /DES-V
RA. F.No. 07/24/040/00430/AM14	
Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 25.04.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.	

(96)

Case No.249	M/s. Dhruv Globals Ltd
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/171/205/AM17/DES-V
RA. F.No. 05/25/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.	

(97)

Case No.250	M/s. Dhruv Globals Ltd
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/171/204/AM17
RA. F.No.05/25/039/02/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

(98)

Case No.251	M/s. Radnik Exports
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. File No. 01/84/171/209/AM17/DES-V
Fixation of norms for export product Othr Outr Garments Ladies Top Mfd of 100% Polyester Wvn Dyed Fabric, GSM 90+/- 10% Style: 136802 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 24-10-2016 M/s. Radnik Exports have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(99)

Case No. 252	M/s. Modelama Exports (P) Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016 actually held on 03-11-2016	File No. 01/84/171/207/AM17/DES-V
Fixation of norms for export product Mens Jacket Made of 100% Cotton Y/D Twill Coated Wvn Fabric Width:57" Gsm:270(+/-10%) under Export Style No. M50001TO M ROOKIE WAX MILITARY JACKET under SION No. J-176 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 10-10-2016 M/s. Modelama Exports(P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(100)

Case No.253	M/s. K. Mohan & Company (Exports) Pvt. Ltd.
NC Meeting No.15/AM-17 dt 27.10.2016 actually held on 03-11-2016	File No. 01/84/171/217/AM17/DES-V
Fixation of norms for export product Womens Trouser made of 100% Rayon Woven Craepe Printed Fabric GSM 145 and 100% Rayon Woven Craepe Dyed Fabric GSM 145 under Style No. 6962/6963/6964/6965 (Womens Trouser) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 26-10-2016 M/s. K. Mohan & Company (Exports) Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(101)

Case No.253	M/s. K. Mohan & Company (Exports) Pvt. Ltd.
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NC Meeting No.15/AM-17 dt 27.10.2016
actually held on 03-11-2016

File No. 01/84/171/215/AM17/DES-V

Fixation of norms for export product Womens Trouser (3/4TH PANT) made of 100% Rayon Woven Craepe Printed Fabric GSM 145 and 100% Rayon Woven Craepe Dyed Fabric GSM 145 under Style No. 6968/6969 (Womens Trousers (3/4th PANT) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 26-10-2016 M/s. K. Mohan & Company (Exports) Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

